

In the Central Administrative Tribunal
Calcutta Bench

MA No.234 of 1998
(OA No.338 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Ministry of Labour

Vs.

Smt. Sankari Sankar & Anr.

For the Applicant : ~~None~~ Mr. M.S. Banerjee, Ld. Advocate

For the Respondents: Mr. B. Mukherjee, Ld. Advocate.

Heard on : 30-6-98

Date of Judgement : 30-6-98

ORDER

Heard Ld. Advocate Mr. Mukherjee for the Respondents. I have gone through the application. ~~Ld. Advocate of the applicant is not present at the time of moving this application~~ Ld. Advocate Mr. Mukherjee prays for extension of one month's time for implementation of judgement from the date of disposal of this application. Prayer is allowed. Respondents are directed to implement the judgement within one month from to-day as prayed for. No further time will be allowed for implementation. Accordingly, the miscellaneous application is disposed of.


(D. Purkayastha)
Member (J)